

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Diary No.191/2017

Date: 13.6.2017

To

The Director,
Aalishan Energy Pvt. Limited,
H.No. 210-211, 1st Floor, D-16
Sector-3, Rohini,
Delhi-110085

Subject: Application for grant of licence for inter-State trading under Section 15 of the Electricity Act, 2003.

With reference to your petition on the subject mentioned above, you are directed to furnish the following clarification/documents/information on an affidavit, on or before 30.6.2017:

- a) Application has not been submitted as per Form I provided in the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2009 (Trading Licence Regulations).
- b) Copy of the Audited Special Balance Sheet along with Auditor's Report/Comments as on any date falling within thirty days immediately preceding the date of making the application in terms of Regulation 6(1)(b) of the Trading Licence Regulations.
- c) Balance Sheet for the year 2016-17 along with Directors' Report, Auditor's Report, P&L Account, Schedules and notes on accounts.
- d) Details of Loans and Advances (Short-Term and Long Term) given to associates as on special balance sheet and as on 31.3.2017.
- e) Resume of all members of core management team indicating their educational/professional qualifications, present and past experience details with name of organization, position held in chronological order by clearly mentioning that they are full time professionals in terms of Regulation 3(2) of the Trading Licence Regulations.

- f) Organization chart of group companies clearly mentioning the relationship of the applicant company with its other companies of the group (holding, subsidiary & associate), along with the details of location, percentage of share holding in each other company.
- g) Affidavit to the effect that the applicant shall not undertake transmission business without surrender of the trading licence, if granted in terms of Regulation 4 (d) of the Trading Licence Regulations.
- h) The applicant has not been authorized in its Memorandum of Association to undertake trading in electricity in terms of Regulation 3(1) of the Trading Licence Regulations.

2. Further action in your application will be taken after receipt of the said information.

Sd/-
(T.D. Pant)
Deputy Chief Legal